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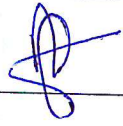
**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

PRESENT: HON'BLE SHRI BHASKARA PANTULA MOHAN – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 31.03.2021 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 82/7/AMR/2020
NAME OF THE COMPANY	Viskha Prime Properties Constructions Ltd
NAME OF THE PETITIONER(S)	ASREC (India) Ltd
NAME OF THE RESPONDENT(S)	Visakha Prime Properties Constructions Ltd
UNDER SECTION	7 OF IBC

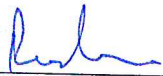
Counsel for Petitioner(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Nitin for P V Marikendeyan.	Adv		

Counsel for Respondent(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Rajhansu	Adv		

ORDER

Even though sufficient opportunities are given to the Corporate Debtor to file counter, Counsel appearing for the Corporate Debtor again seeks time for filing counter. The right to file counter is forfeited. List the matter for arguments on 27.04.2021.



MEMBER JUDICIAL